

INDUSTRIAL ALL RISK POLICY- ADD ON WORDINGS

UNOCCUPANCY CLAUSE

The insurance by this Policy will not be prejudiced in the event of any Building remaining unoccupied for a greater period than 30 days, notwithstanding anything contained in the Conditions of this Policy, provided that in due course the Insured or their agents give notice in writing to the Company and on demand pay such reasonable additional premium as the Company may require.